



# കേരള ഗസറ്റ് KERALA GAZETTE

ആധികാരികമായി പ്രസിദ്ധപ്പെടുത്തുന്നത്  
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## PART I

### Notifications and Orders issued by the Government

#### Labour and Skills Department Labour and Skills (A)

##### ORDERS

(1)

G.O. (Rt.) No. 1112/2018/LBR.

*Thiruvananthapuram, 17th September 2018.*

Whereas, the Government are of opinion that an industrial dispute exists between the (1) Managing Director, Tata Global Beverages Limited (Ex Tata Tea Ltd.), Munnar P. O., Idukki-685 612 (2) The Manager, Pallivasal Tea Estate, Munnar P. O., Idukki-685 612 and the workman of the above referred establishment Sri Albert, P. F. No. 4104, Pallivasal Estate, Factory Division, Tata Global Beverages Limited, Munnar P. O., Idukki-685 612 in respect of matters mentioned in the annexure to this order;

And whereas, in the opinion of Government it is necessary to refer the said industrial dispute for adjudication;

Now, therefore, in exercise of the powers conferred by Section 10 (1) (d) of the Industrial Disputes Act of 1947 (Central Act XIV of 1947) the Government hereby direct that the said industrial dispute be referred for adjudication to the Industrial Tribunal, Peerumade. The Industrial Tribunal will pass the award within a period of three months.

##### ANNEXURE

Whether the termination of Sri. Albert, P. F. No. 4104 Attender, High Range School, Mattupetty by the Management of Tata Global Beverages Limited is justifiable? If not, what relief he is entitled to get?

(2)

G.O. (Rt.) No. 1113/2018/LBR.

*Thiruvananthapuram, 17th September 2018.*

Whereas, the Government are of opinion that an industrial dispute exists between Sri Manoj, Karthika Gas Agencies, Palathara, Umayanalloor P. O., Kollam and the workmen of the above referred establishment represented by the General Secretary, All Kerala Gas Agencies Thozhilali Union (C. I. T. U.), C. I. T. U. Bhavan, High School Jn., Kollam-13 in respect of matters mentioned in the annexure to this order;

And whereas, in the opinion of Government it is necessary to refer the said industrial dispute for adjudication;

Now, therefore, in exercise of the powers conferred by Section 10 (1) (c) of the Industrial Disputes Act of 1947 (Central Act XIV of 1947) the Government hereby direct that the said industrial dispute be referred for adjudication to the Labour Court, Kollam. The Labour Court will pass the award within a period of three months.

## ANNEXURE

Whether the denial of employment to Sri Sudheer, Delivery man, by the management of Karthika Gas Agencies, Palathara, Umayanalloor P. O., Kollam is justifiable or not? If not, what relief the worker is entitled to?

(3)

G.O. (Rt.) No. 1114/2018/LBR.

*Thiruvananthapuram, 17th September 2018.*

Whereas, the Government are of opinion that an industrial dispute exists between (1) Smt. Rathnamma, Suresh Bhavan, Indira Nagar, Urukunnu P. O., Thenmala (2) Smt. Ambika, Arya Bhavan, Urukunnu P. O., Thenmala and the workman of the above referred establishment Sri Vijayamohanan, Mohanavilasam Veedu, 17th Block, Andoorpacha, Urukunnu P. O., Thenmala in respect of matters mentioned in the annexure to this order;

And whereas, in the opinion of Government it is necessary to refer the said industrial dispute for adjudication;

Now, therefore, in exercise of the powers conferred by Section 10 (1) (c) of the Industrial Disputes Act of 1947 (Central Act XIV of 1947) the Government hereby direct that the said industrial dispute be referred for adjudication to the Labour Court, Kollam. The Labour Court will pass the award within a period of three months.

## ANNEXURE

Whether the denial of employment to Sri Vijaya Mohanan by the Employer Smt. Rathnamma, Suresh Bhavan, Urukunnu & Smt. Ambika, Arya Bhavan, Urukunnu, Thenmala is justifiable? If not, what relief he is entitled to get?

(4)

G.O. (Rt.) No. 1118/2018/LBR.

*Thiruvananthapuram, 18th September 2018.*

Whereas, the Government are of opinion that an industrial dispute exists between Sri Jyothi Prakash, Managing Director, Z Green Doors (Jamash) Labour School, Ezhakkad P. O., Mundoor, Palakkad-678 631 and the worker of the above referred establishment Smt. Sujatha w/o Bheemarajan, Punathil Veedu, Puthannur P. O., Mundoor, Palakkad in respect of matters mentioned in the annexure to this order;

And whereas, in the opinion of Government it is necessary to refer the said industrial dispute for adjudication;

Now, therefore, in exercise of the powers conferred by Section 10 (1) (c) of the Industrial Disputes Act of 1947 (Central Act XIV of 1947) the Government hereby direct that the said industrial dispute be referred for adjudication to the Labour Court, Kozhikkode. The Labour Court will pass the award within a period of three months.

## ANNEXURE

“Whether the denial of employment to Smt. Sujatha by the employer Sri. Jyothi Prakash, Managing Director, Z Green Doors (Jamash) Labour School, Ezhakkad P. O., Mundur is justifiable? If not, what relief she is entitled to?”

(5)

G.O. (Rt.) No. 1119/2018/LBR.

*Thiruvananthapuram, 18th September 2018.*

Whereas, the Government are of opinion that an industrial dispute exists between Sri Tajudeen, “Taj Mahal”, Kuruva, Kadalai P. O., Kannur-670 003 and the workmen of the above referred establishment represented by the General Secretary, Cannanore District Private Motor Transport Workers Union (A. I. T. U. C.), A. I. T. U. C. Office, Kannur-670 001 in respect of matters mentioned in the annexure to this order;

And whereas, in the opinion of Government it is necessary to refer the said industrial dispute for adjudication;

Now, therefore, in exercise of the powers conferred by Section 10 (1) (c) of the Industrial Disputes Act of 1947 (Central Act XIV of 1947) the Government hereby direct that the said industrial dispute be referred for adjudication to the Labour Court, Kannur. The Labour Court will pass the award within a period of three months.

## ANNEXURE

“Whether the denial of employment to Sri P. Rajeevan, Conductor and Sri T. Dani Vinod, cleaner by the owner of buses bearing Registration Numbers KL 58 E 3134, KL 13 AC 950 is justifiable or not? If not, what relief the workers are entitled?”

(6)

G.O. (Rt.) No. 1120/2018/LBR.

*Thiruvananthapuram, 18th September 2018.*

Whereas, the Government are of opinion that an industrial dispute exists between (1) The Manager, Uber India Systems Private Limited, Virat Complex, Civil Line Road, Palarivattom, Kochi (2) The Ola Manager, A. N. I. Technologies Private Limited, Ground Floor, Ozon Greens, Near to Jawahar Nagar North End, Near Sky Line Apartment, Kadavanthra P. O., Kochi-682 020 and the workmen of the above referred establishment represented by the General Secretary, All Kerala Online Taxi Drivers Union, Peoples Law House, Mahakavi G. Road, Roshni Building, Kochi-11 in respect of matters mentioned in the annexure to this order;

And whereas, in the opinion of Government it is necessary to refer the said industrial dispute for adjudication;

Now, therefore, in exercise of the powers conferred by Section 10 (1) (d) of the Industrial Disputes Act of 1947 (Central Act XIV of 1947) the Government hereby direct that the said industrial dispute be referred for adjudication to the Industrial Tribunal, Thrissur. The Industrial Tribunal will pass the award within a period of three months.

## ANNEXURE

“Whether the demand of All Kerala Online Taxi Drivers Union for various demands including constant wage structure, regularization of employment and mode of payment by the management are justifiable? If not, what relief they are entitled to” ?

(7)

G.O. (Rt.) No. 1132/2018/LBR.

*Thiruvananthapuram, 24th September 2018.*

Whereas, the Government are of opinion that an industrial dispute exists between Sri M. N. Peter, Maria Enterprises, Opposite Leela Silks, East Fort, Thripunithura, Ernakulam District and the workman of the above referred establishment Sri T. R. Mohanan, Kizhakkedathu Veedu, Kanjiramattam P. O., Pin-682 315 in respect of matters mentioned in the annexure to this order;

And whereas, in the opinion of Government it is necessary to refer the said industrial dispute for adjudication;

Now, therefore, in exercise of the powers conferred by Section 10 (1) (c) of the Industrial Disputes Act of 1947 (Central Act XIV of 1947) the Government hereby direct that the said industrial dispute be referred for adjudication to the Labour Court, Ernakulam. The Labour Court will pass the award within a period of three months.

## ANNEXURE

Whether the denial of employment to Sri T. R. Mohanan by the management of Maria Enterprises, Thripunithura is justifiable or not? If not, what relief the workman is entitled to get ?

(8)

G.O. (Rt.) No. 1133/2018/LBR.

*Thiruvananthapuram, 24th September 2018.*

Whereas, the Government are of opinion that an industrial dispute exists between Sri V. K. Thampi, Managing Director, Orient Prethread Pvt. Ltd. Orient Group of Companies, Kizhakkambalam-683 562, Ernakulam and the workman of the above referred establishment Sri Joseph, N. I., Njeliyamparambil, West Vengola P. O., Peumbavoor-683 556 in respect of matters mentioned in the annexure to this order;

And whereas, in the opinion of Government it is necessary to refer the said industrial dispute for adjudication;

Now, therefore, in exercise of the powers conferred by Section 10 (1) (c) of the Industrial Disputes Act of 1947 (Central Act XIV of 1947) the Government hereby direct that the said industrial dispute be referred for adjudication to the Labour Court, Ernakulam. The Labour Court, will pass the award within a period of three months.

## ANNEXURE

Whether the denial of employment to Sri Joseph, N. I., workman by the management of Orient Prethread Pvt. Ltd. Orient Group of Companies, Kizhakkambalam-683 562 is justifiable or not? If not, what relief he is entitled to?

(9)

G.O. (Rt.) No. 1134/2018/LBR.

*Thiruvananthapuram, 24th September 2018.*

Whereas, the Government are of opinion that an industrial dispute exists between the Chief Executive Officer, Anand Water Meter Manufacturing Company Pvt. Ltd., Anand (House), C. L. Land Lane, M. G. Road, Ernakulam-682 011 and the workman of the above referred establishment Smt. Sasiprabha, R. S., Flat No. E, S. M. Habitat, Kadavanthra, Kochi-682 020 in respect of matters mentioned in the annexure to this order;

And whereas, in the opinion of Government it is necessary to refer the said industrial dispute for adjudication;

Now, therefore, in exercise of the powers conferred by Section 10 (1) (c) of the Industrial Disputes Act of 1947 (Central Act XIV of 1947) the Government hereby direct that the said industrial dispute be referred for adjudication to the Labour Court, Ernakulam. The Labour Court will pass the award within a period of three months.

ANNEXURE

Whether the denial of employment to Smt. R. S. Sasiprabha, Executive Secretary cum Clerk, Anand Water Meter Manufacturing Company Pvt. Ltd, M. G. Road, Ernakulam by the Management of Anand Water Meter Manufacturing Company Pvt. Ltd., M. G. Road, Ernakulam is justifiable or not? If not, what relief she is entitled to get ?

(10)

G.O. (Rt.) No. 1135/2018/LBR.

Thiruvananthapuram, 24th September 2018.

Whereas, the Government are of opinion that an industrial dispute exists between (1) Sri Neel Bahl, Managing Director, Geo Chem House, 294, Shahid Bhagat Sing Road, Fort Mumbai-1 (2) Sri. Rejeeb, K. M., Branch Manager, Geo Chem Laboratories Pvt. Ltd, C. P. S. A. Building, Mattancheri Halt, Willington Island, Kochi-682 029 and the workmen of the above referred establishment represented by the General Secretary, General Workers Union (A. I. T. U. C.), X/871, Manthra Road, Veli, Kochi-682 001 in respect of matters mentioned in the annexure to this order;

And whereas, in the opinion of Government it is necessary to refer the said industrial dispute for adjudication;

Now, therefore, in exercise of the powers conferred by Section 10 (1) (d) of the Industrial Disputes Act of 1947 (Central Act XIV of 1947) the Government hereby direct that the said industrial dispute be referred for adjudication to the Industrial Tribunal, Alappuzha. The Industrial Tribunal will pass the award within a period of three months.

ANNEXURE

Whether the demand for Bonus for the year 2016-17 raised by the General Workers Union (A. I. T. U.C.) in respect of the workers Viz. Sri Muhammed Shafi and Sri Robin Chandy of M/s. Geo Chem Laboratories is sustainable? If yes, what relief workers are entitled to get?

By order of the Governor,

LOLA, P.,

Deputy Secretary to Government.

നിയമ വകുപ്പ്

നിയമ (എച്ച്)

വിജ്ഞാപനം

നമ്പർ 3836/എച്ച്3/2018/നിയമം.

തിരുവനന്തപുരം, 2018 സെപ്റ്റംബർ 12.

1952-ലെ നോട്ടറിസ് ആക്റ്റിന്റെ (1952-ലെ 53-ാം കേന്ദ്ര ആക്റ്റ്) 3-ാം 5-ാം വകുപ്പുകളും 1956-ലെ നോട്ടറിസ് ചട്ടങ്ങളിലെ 8-ാം ചട്ടത്തിന്റെ (4)-ാം ഉപചട്ടവും കൂട്ടിവായിച്ച പ്രകാരം നൽകപ്പെട്ട അധികാരങ്ങൾ വിനിയോഗിച്ച്, കേരള സർക്കാർ, ശ്രീ. ജയകൃഷ്ണൻ, മുളിക്കര, അഡ്വക്കേറ്റ്, 'വ്യന്യാവൻ', കടവത്തൂർ, പിൻ-670 676 എന്നയാളെ കണ്ണൂർ റവന്യൂ ജില്ലയുടെ അധികാരപരിധിയിലുള്ള തലശ്ശേരി താലൂക്ക് പ്രദേശത്തേക്ക് 24-9-2018-ാം തീയതി മുതൽ വീണ്ടും അഞ്ചു വർഷക്കാലയളവിലേക്ക് നോട്ടറിയായി (രജിസ്റ്റർ നമ്പർ 3/2013/KNR) ഇതിനാൽ പുനർനിയമിക്കുന്നു.

ഗവർണ്ണറുടെ ഉത്തരവിൻപ്രകാരം,

ബി. ജി. ഹരീന്ദ്രനാഥ്,  
നിയമ സെക്രട്ടറി.